

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DIVYAM DEVELOPERS PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Divyam Developers Pvt Ltd
2.	Date of incorporation of corporate debtor	30/10/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2012PTC244135
5.	Address of the registered office and principal office (if any) of corporate debtor	First Room Portion 9-10/3, 3rd Floor Laxman House, Asaf Ali Road, New Delhi, New Delhi, Delhi, India, 110002
6.	Date of closure of Insolvency Resolution Process	17.09.2025
7.	Liquidation commencement date of corporate debtor	17.09.2025 (order received on 24.10.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rajneesh Kumar Aggarwal IBBI/IPA-001/IP-P00886/2017-2018/11483
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi, National Capital Territory of Delhi, 110058 Email: ca@arkadvisors.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-60, 3rd Floor, C-Block Community Centre, Janak Cinema Complex, Janak Puri, New Delhi, National Capital Territory of Delhi, 110058 Email: ip.divyam@gmail.com
11.	Last date for submission of claims	27.11.2025 (within 30 days of public announcement)

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-IV has ordered the commencement of liquidation of the Divyam Developers Private Limited on **17.09.2025** (Liquidation order received on 24.10.2025). The stakeholders of Divyam Developers Private Limited are hereby called upon to submit their claims with proof on or before **27.11.2025**, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Rajneesh Kumar Aggarwal, Liquidator
Divyam Developers Pvt. Ltd.
IBBI/IPA-001/IP-P00886/2017- 2018/11483
AFA Valid upto: 31.12.2025

Date: 28.10.2025
Place New Delhi